

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

8. **IA(COMPANIES.ACT)/46(MB)2024
IN CP/183(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.03.2024**

NAME OF THE PARTIES:

Vipul Talwar

Vs.

Voxy Media Private Limited

SECTION: 241(1), 242(4), 244(1) OF THE COMPANIES ACT, 2013. RULE 11 OF NCLT.

ORDER

1. Mr. Chirag Bhavsar i/b Vis Legis Law Practice, Ld. Counsel for the Petitioner present through VC. Mr. Gowraj Shah a/w Ms. Nikita Abhyankar i/b Siddharth Doshi (CS), Ld. Counsel for the Respondents present.
2. On request of both the Counsel, list this matter for further consideration on **06.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)